

**Central Administrative Tribunal
Principal Bench**

OA No.1477/2019

New Delhi, this the 13th day of May, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

1. Madan Lal Batra
Age 71 years,
S/o Late Mela Ram Batra
Group-A,
retired on 31.10.2008
As Principal Private Secretary
Research & Analysis Wing,
Cabinet Secretariat,
R/o Sector XI, P-118,
Noida 201 301 (UP).
2. G. K. Valecha
Age 66 years,
S/o Late Khubchand Dharam Das
Group-A,
retired on 31.05.2013
As Private Secretary
Research & Analysis Wing
Cabinet Secretariat,
R/o Flat No.602, 6th Floor,
Chand Palace
Near Hemraj Dairy
Ulhasnagar 421 001
Distt. Thane (Mumbai).
3. D. R. Sharma
Age 68 years,
S/o Late Baij Nath Sharma
Group-A
retired on 31.03.201a
As Principal Private Secretary
Research & Analysis Wing
Cabinet Secretariat,
R/o B-11/8015, Vasant Kunj,
New Delhi 110 070.

4. Mrs. Satish Arora
 Age 70 years,
 W/o Late Prem Prakash Arora
 Group-A
 retired on 30.06.2009
 As Under Secretary
 Research & Analysis Wing
 Cabinet Secretariat,
 R/o 1302, Tower 1, Malibu Town,
 Sohna Road,
 Sector 47,
 Gurgaon 122018.

5. Ashok Kumar Verma
 Age 70 years,
 S/o Late Shri Kishori Lal
 Group-A
 retired on 31.05.2009
 As Private Secretary
 Research & Analysis Wing
 Cabinet Secretariat,
 R/o House No.F-175/A
 Kusum Villa,
 Laxmi Nagar, Shakarpur,
 Delhi 110 092. Applicants.

(By Advocate: Shri Padma Kumar S.)

Versus

Union of India
 Through Secretary (R)
 Cabinet Secretariat,
 Pt. Deen Dayal Antyodaya Bhawan,
 CGO Complex,
 New Delhi 110 003. Respondent.

(By Advocate : Shri R. K. Jain)

: O R D E R (ORAL) :

Justice L. Narasimha Reddy, Chairman:

The applicants 1 to 3 and 5, and the deceased husband of the applicant No.4 retired from the service of Research and Analysis Wing of Government of India, part of

the respondent herein; in different capacities on attaining the age of superannuation. They were extended the benefit of 3rd MACP, and were put in the Grade Pay of Rs.7600/- in Pay Band-3, through separate orders. The claim of the applicants is that they are entitled to be granted the benefit of MACP w.e.f. 01.09.2008 whereas it was granted to them from later dates. They have also made representations in this regard.

2. This OA is filed with a prayer to direct the respondents to extend the benefit of 3rd MACP w.e.f. 01.09.2008. Reference is made to the orders passed by this Tribunal in different OAs.

3. We heard Shri Padma Kumar S., learned counsel for the applicant and Shri R. K. Jain, learned counsel for the respondents.

4. This issue pertaining to the grant of 3rd MACP to employees of the Research and Analysis Wing was dealt with by this Tribunal in OA No.1622/2014, decided on 18.09.2015. It is stated that the order passed by this Tribunal has also attained finality with the dismissal of the writ petition and SLP filed by the respondent herein. In the

recent past, OA No.849/2019 was disposed of in terms of the said order.

5. It was only in the recent past that the applicants made representation in this behalf. The respondents need to address the same and pass appropriate orders as to the entitlement or otherwise of the applicant to be extended the benefit of MACP w.e.f. 01.09.2008.

6. The OA is, therefore, disposed of directing the respondent to pass orders on the representation submitted by the applicants, within a period of two months from the date of copy of this order. There shall be no order as to costs.

(Aradhana Johri)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/pj/